

Hercules Trading Corporation (P) Limited

Vs

Commissioner of Income Tax, Central Calcutta

Civil Appeal No. 1382 of 1973

(V. D. Tulzapurkar, R. S. Pathak JJ)

17.02.1982

JUDGMENT

1. This appeal by special leave is directed against the order of the High Court of Calcutta made under Section 256(2) of the Income Tax Act, 1961 declining to call for a statement of the case.
2. The appellant was assessed to income tax under Section 23(3) of the Indian Income Tax Act, 1922 for the assessment year 1955-56. Subsequently the assessment proceedings were reopened under Section 34(1)(a) of the Act and the Income Tax Officer refused to allow a loss originally claimed by the appellant on the sale of an item of property purchased by it. The order under Section 34(1)(a) was assailed by the appellant before the Appellate Assistant Commissioner, who allowed the appeal on the finding that the notice was invalid. The Income Tax Appellate Tribunal, on appeal filed by the Income Tax Department, took the view that the appellant had not disclosed all material facts before the Income Tax Officer during the original assessment and that therefore the reopening of the assessment proceedings under Section 34(1)(a) was justified.
3. In this appeal, it has been strenuously urged by learned counsel for the appellant that the view taken by the Income Tax Appellate Tribunal is erroneous and all the primary facts necessary for consideration of the loss were placed before the Income Tax Officer, and that therefore a question of law arose in the case. We have given the matter our anxious consideration and we are satisfied that the High Court is right in holding that no question of law arises in this case.
4. The appeal is dismissed, but there will be no order as to costs.

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